

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 27/TT/2014**

Subject : Determination of transmission tariff from COD to 31.3.2019 for (A) LILO of N`Sagar- Gooty 400kV S/c line at Kurnool (New) substation, (B) Kurnool (New) – Kurnool (APTRANSCO) 400kV D/C quad line, (C) Establishment of new 765/400kV substation at Kurnool with 2x1500 MVA transformers, (D) Extension of Kurnool (APTRANSCO) substation and (E) 1x240 MVAR bus reactor at Kurnool (new) substation under “Transmission System associated with Krishnapatnam UMPP part C1” in Southern Region.

Date of Hearing : 23.11.2015.

Coram : Shri A. S. Bakshi, Member  
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Karnataka Power Transmission Corporation Limited and 13 Others

Parties present : Shri S.K. Niranjan, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Anshul Garg, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S.K Venkatesan, PGCIL



## Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff from COD to 31.3.2019 for (A) LILO of N`Sagar- Gooty 400 kV S/c line at Kurnool (New) substation, (B) Kurnool (New) – Kurnool (APTRANSCO) 400 kV D/C quad line, (C) Establishment of new 765/400 kV substation at Kurnool with 2x1500 MVA transformers, (D) Extension of Kurnool (APTRANSCO) substation and (E) 1x240 MVAR bus reactor at Kurnool (new) substation under “Transmission System associated with Krishnapatnam UMPP part C1” in Southern Region;
- b) As per the investment approval, the commissioning schedule of the project was 30 months from the date of investment approval i.e. from 17.2.2012. The instant assets were scheduled to be commissioned on 17.8.2014. Against the the scheduled date of completion, the instant assets are commissioned on 1.4.2014. There was no time over-run;
- c) The total estimated completion cost ₹31763 lakh for all assets in the petition against the approved cost of ₹32433 lakh. There is no cost over-run.

2. The Commission observed that there is significant increase in the cost of certain elements and that the completion cost is lower than the FR cost. The representative of the petitioner submitted that that the reason for lower cost is explained in affidavit dated 30.5.2014. In response to a query of the Commission, the representative of the petitioner submitted that the SRLDC certificate regarding completion will be filed during the course of the day.

3. The Commission directed the petitioner to file the rejoinder to the reply filed by TANGEDCO by 30.11.2015. The Commission further directed that the rejoinder should be filed by the date indicated, failing which the matter would be decided on the basis of the information already available on record.



4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

